

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**L O K   S A B H A**

**UNSTARRED QUESTION NO. 2988**

**TO BE ANSWERED ON FRIDAY, 17<sup>th</sup> MARCH, 2023**

**IMPORT OF EVM TECHNOLOGY**

**2988. SHRIMATI SAJDA AHMED:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has purchased the EVM and EVI technology from foreign countries and if so, the details thereof;
- (b) the details of the company engaged in manufacturing of the EVM, VVPAT and their paper roll;
- (c) the total numbers of Ballot Unit (BU) and Control Unit (CU) available in the country as on date;
- (d) the details of the model being used presently for voting with full tamperproof technology; and
- (e) whether the Government has made any affidavit in support of the tamper-proofing of the EVM in the court and if so, the details thereof?

**ANSWER**

**MINISTER OF LAW AND JUSTICE  
(SHRI KIREN RIJJU)**

- (a) and (b): The Election Commission of India (ECI) has informed that EVMs and VVPATs are designed and manufactured indigenously by M/s. Bharat Electronic Limited (M/s. BEL) (PSU under the Ministry of Defence, Govt. of India) and M/s. Electronic Corporation of India Limited (M/s. ECIL) (PSU under the Department of Atomic Energy, Govt. of India). Paper Roll of the VVPAT is procured by the States/UTs from the manufacturers *viz.* M/s. BEL and M/s. ECIL.

- (c): The details of total numbers of CUs and BUs available in the country is as under:-

<b>Procurement Year</b>	<b>BU (in Lakhs)</b>	<b>CU (in Lakhs)</b>
<b>2014</b>	3.82	2.50
<b>2018</b>	13.95	10.56
<b>New Procurement (Under production)</b>	13.26	9.09
<b>Total</b>	<b>31.03</b>	<b>22.15</b>

- (d): The ECI has informed that presently, it is using the M-3 Model of EVMs and VVPATS.
- (e): In an election petition filed in Karnataka High Court in the matter of Michael B. Fernandes vs. C.K. Jaffer Sharief, 2004 SCC online Kar 72, the Hon'ble Court had observed that EVMs are fully tamper proof and there is no possibility of manipulation of mischief at the instance of anyone.

Further, in the matter of W.P. (Crl.) No. 41 of 2017 titled as Manohar Lal Sharma vs. The Chief Election Commissioner of India & 4 Ors. filed before the Hon'ble Supreme Court of India, the ECI had submitted a Counter Affidavit (CA) explaining that the EVMs are tamper proof. The Court took on record the CA of the ECI and disposed off the matter *vide* its order dated 09<sup>th</sup> August, 2017.

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